HIGH COURT OF JAMMU & KASHMIR AND LADAKH (Office of the Registrar Rules)

Subject: Amendment in the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024.

NOTIFICATION

No. 20 Synf 2025 RG/LP Dated 29:08:2025

In exercise of the powers conferred by Article 227 read with Article 235 of the Constitution of India and all other powers enabling in this behalf, the High Court of Jammu & Kashmir and Ladakh hereby makes following amendments to the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024 in following manner:-

In Rule 8 of the Jammu & Kashmir and Ladakh Lawyers Chambers (Allotment and License Fee) Rules, 2024:-

- (1)The clause (a) (i) is substituted by "For Chambers allotted to Senior Designated Advocates with one assistant, the monthly license fee per room is Rs. 800/-."
- (2) The clause (a) (ii) is substituted by "For Chambers allotted to three or more Advocates, the monthly license fee per room is Rs. 600/-." to be shared by the allottee advocate in equal proportion.

By Order

Registrar General(Officiating)

No. 40497-470 RG/LP

Dated 29.08.2025

Copy forwarded to the :-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.

2. Secretary to Hon'ble Mr./Mrs. Justice

..... for information of His/Her Lordship.

- 3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
- 4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.

 Director, J&K Judicial Academy, Srinagar.
Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.

7. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar

8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all concerned.

9. Secretary, Bar Council of India, New Delhi.

10. President, High Court Bar Association Jammu/Srinagar

.....for information and necessary action.

- 11. President, District Bar Association
- 12. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court of J&K and Ladakh.
- 13. Manager, Government Press, Srinagar for publication in the next Government
- 14. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.

15. Office file.

(Mohammad Yasin Beigh) **Registrar Administration**